

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 231/MP/2021

Coram:

Shri P.K. Pujari, Chairperson

Shri I. S. Jha, Member

Shri Arun Goyal, Member

Shri P.K.Singh, Member

Date of Order: 12th November, 2021

In the matter of

Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, seeking release of the Connectivity Bank Guarantee No. 007BG07192980001, amounting Rs. 5,00,00,000/-issued on 18.12.2020 by the Petitioner to PGCIL/CTUIL.

And

In the matter of

Adani Wind Energy Kutch Three Limited,
(formerly known as Adani Green Energy Three Limited),
Adani Corporate House, Shantigram
Near Vaishno Devi Circle, S G Highway, Khodiyar,
Ahmedabad- 382 421, Gujarat

.....Petitioner

Vs

1. Power Grid Corporation of India Limited,

Saudamini, Plot No. 2, Sector-29,
Near IFFCO Chowk,
Gurgaon, Haryana-122 001.

2. Central Transmission Utility of India Limited,

CTU-Planning (1st Floor-A Wing),
Saudamini, Plot No. – 2, Sector- 29,
Near IFFCO Chowk Metro Station,
Gurgaon-122 001

3. Solar Energy Corporation of India Limited,

6th Floor, Plate-B,
NBCC Office Block Tower-2,
East Kidwai Nagar,
New Delhi -110 023.

.....Respondents

ORDER

The Petitioner, Adani Wind Energy Kutch Three Limited, has filed the present Petition along with the following prayers:

“(a) Direct CTUIL/PGCIL to release Bank Guarantee bearing nos. 007BG07192980001 for an amount ₹5,00,00,000/- furnished by the Petitioner; and;

(b) Direct CTUIL/PGCIL to accept the amount of ₹3.50 crore by way of alternative mode of payment such as NEFT or RTGS or any other mode of wire transfer; and

(c) In the interim, direct CTUIL/PGCIL not to encash the CONN-BG of ₹5 crore, including restraining from taking any other coercive action against the Petitioner, in case the Petitioner deposits the requisite amount of ₹3.5 crore as stated in the present petition.”

2. The learned counsel for the Petitioner vide its letter dated 10.11.2021 has sought permission to withdraw the present Petition and has requested to adjust the filing fees paid in the present Petition against the Petition to be filed by the Petitioner in near future.

3. The Petition is being decided by circulation. In view of the submissions of the learned counsel for the Petitioner vide its letter dated 10.11.2021, the Petitioner is permitted to withdraw the present Petition. The filing fees deposited by the Petitioner in respect of its Petition shall be adjusted against the Petition to be filed by the Petitioner in future.

3. Accordingly, the Petition No. 231/MP/2021 is disposed of as withdrawn.

Sd/-
(P.K.Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I.S. Jha)
Member

sd/-
(P.K. Pujari)
Chairperson